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(ii)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION No. 10 (RE-2005)/2004-2009
NEW DELHI, DATED THE 24th June, 2005

S.O.(E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 read with paragraph 1.3 of the Foreign Trade Policy, 2004-2009, as amended from time to time, the Central Government hereby makes the following amendments:-

1. In the third sentence of sub-paragraph 6.8(a), as amended, the item **"books"** shall be deleted.
2. The sub-paragraph 6.8(j) shall be amended as under:

"(j) In case of DTA sale of goods manufactured by EOU/EHTP/STP/BTP, where basic duty and CVD is nil, such goods may be considered as non-excisable for the

purpose of payment of duty. This will, however, not be applicable in case of DTA sale of books."

This issues in Public interest.

(K.T. CHACKO)

Director General of Foreign Trade and
Ex Officio Additional Secretary to the Government of India

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